

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 2439/2022

(Arising out of impugned final judgment and order dated 25-02-2022 in IA No. 01/2022 in M.Cr.C.No. 897 of 2022 passed by the High Court of Chhatisgarh at Bilaspur)

GURJINDER PAL SINGH

Petitioner(s)

VERSUS

STATE OF CHATTISGARH

Respondent(s)

(IA No.37603/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.37605/2022-EXEMPTION FROM FILING O.T. )

Date : 24-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Abhinav Shrivastava, AOR  
Ms. Bansuri Swaraj, Adv.  
Mr. Ashutosh Pandey, Adv.  
Mr. Himanshu Sinha, Adv.  
Ms. Ana Upadhyay, Adv.  
Mr. A.V. Sridhar, Adv.  
Mr. Shashank Thakur, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard the learned senior counsel appearing on behalf of  
the petitioner.

Issue notice, returnable on 18.04.2022.

(RAJNI MUKHI)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
COURT MASTER (NSH)